

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Excise Appeal No. 42018 of 2018

(Arising out of Order-in-Appeal No.232/2018 (CXA-II) dt. 18.05.2018 passed by the Commissioner of GST & Central Excise (Appeals-II), Chennai)

M/s.SKI Carbon Black (India) Pvt.Ltd.

Appellant

(Unit: Hi-Tech Carbon, Gummidipoondi)
K-16, Phase-II, SIPCOT Industrial Complex,
Gummidipoondi 601 201

Vs.

Commissioner of Central Tax & Central Excise

Respondent

Gummidipoondi Division,
Chennai Outer Commissionerate
R-40,A-1, 100 Feet Road
Moggapaire,
Chennai 600 037

APPEARANCE:

None For the Appellant

Shri S. Govindarajan, AC (AR) For the Respondent

CORAM :

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Final Order No. 40072/2020

Date of Hearing: 07.01.2020

Date of Decision: 07.01.2020

None appeared for the appellant. It is seen from records that the appellant has filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said

scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issue for the dispute pertaining to this appeal. Appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)